

DIVISION BENCH
COURT - II

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/364(KB)2021
IA(I.B.C)/487(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH APRIL 2024

| | |
|------------------|---|
| IN THE MATTER OF | STATE BANK OF INDIA VS SRI PRAVIN SARAF |
| UNDER SECTION | SECTION 95(1) |

Appearance (via video conferencing/physically)

Mr. Arpan Ray, Adv.] For Personal Guarantor
Mr. Rahul Auddy, Adv.
Mr. Adity Duoptu, Adv.

Ms. Tripti Agarwal, Adv.] For Resolution Professional

Mr. Debasish Chakraborti, Adv.] For Financial Creditor
Mr. Snehasis Chakraborty, Adv.

ORDER

1. Ld. Counsels for the parties present.
2. **IA(IBC)673(KB)2024**
Let the notice invoking guarantee be furnished by SBI. Reply will be given by Sri Pravin Saraf. Let the same be furnished within a period of two weeks.
3. Post this matter for consideration on **12.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**